

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
BASE ELECTRICAL AND ELECTRONIC SOLUTIONS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor:	Base Electrical and Electronic Solutions Private Limited
2	Date of incorporation of corporate debtor:	15.07.2008
3	Authority under which corporate debtor is incorporated / registered:	Company incorporated under the Companies Act, 1956. Registrar of Companies, Coimbatore
4	Corporate Identity No. of corporate debtor:	U31103TZ2008PTC014640
5	Address of the registered office and principal office (if any) of corporate debtor:	Regd Office: 40B, SMS Layout-North Ondipudur, Coimbatore-641 016, TN.
6	Insolvency commencement date in respect of corporate debtor:	11.12.2019
7	Estimated date of closure of insolvency resolution process:	08.06.2020 (180 days from Commencement date).
8	Name and registration number of the insolvency professional acting as interim resolution professional:	VENGETRAO Regn No: IBBI/IPA-002/IP-N00445/2017-2018/11331.
9	Address and e-mail of the interim resolution professional, as registered with the Board:	107, PETIT CANAL STREET, PUDUCHERRY-605 001 e-mail: kvengetrao@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional:	107, PETIT CANAL STREET, PUDUCHERRY-605 001 e-mail: kvengetrao@gmail.com
11	Last date for submission of claims:	03/01/2020 (NCLT Order received on 20/12/2019 at 12.40 pm).
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional:	Not applicable.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (3 names for each class):	Not applicable.
14	(a) Relevant Forms and: (b) Details of authorized representatives are available at:	Relevant Forms downloaded from www.ibbi.gov.in/home/download Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Base Electrical And Electronic Solutions Private Limited on **11.12.2019**.

The creditors of M/s. **Base Electrical and Electronic Solutions Private Limited**, are hereby called upon to submit their claims with proof on or before **03.01.2020** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date: 21.12.2019

Place: Puducherry

VENGETRAO

Interim Resolution Professional

IBBI/IPA-002/IP-N00445/2017-2018/11331

